

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01205/2019**

**Dated Monday the 9<sup>th</sup> day of September Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

G. Pandian  
Chief Controller  
Chennai Division  
Southern Railway  
NGO Annexe, Park Town  
Chennai – 600 003. .... Applicant

By Advocate **M/s. R. Pandian**

Vs.

1. Union of India rep. by  
The Secretary  
Railway Board  
Rail Bhavan, Raisina Road  
New Delhi – 110 001.

2. The General Manager  
Southern Railway  
Park Town, Chennai – 600 003.

3. The Senior Divisional Personnel Officer  
Chennai Division  
Southern Railway  
NGO Annexe, Park Town  
Chennai – 600 003. .... Respondents

By Advocate **Mr. P. Srinivasan**

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for all the records pertaining to non-consideration of the applicant's request for grant of III-MACP benefits in PB-2 (9300-34800) with GP 4800 and further direct the respondents:-

- i. to grant III-MACP benefits in PB-2 (9300-34800) with GP 4800 with effect from 15.07.2011;
- ii. consequently to re-fix the pay of the applicant and arrange other benefits as per his entitlement; and
- iii. To pass such other order/orders”

2. When the matter came up for hearing, learned counsel for the applicant submits that the applicant has given a representation Annexure A4 dt. 22.03.2018 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of within a time limit stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A4 representation of the applicant dt. 22.03.2018 in accordance**

**with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.**

5. OA is disposed of at the admission stage.

(T. Jacob)  
Member(A)  
AS

09.09.2019

(P. Madhavan)  
Member (J)